

CS No. 319/20

**Rajinder Kumar Bhasin & Ors. Vs. Nayyarah Qaiser & Anr.**

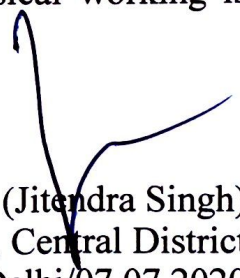
**07.07.2020**

Present: Shri Parikshit Mahipal, ld. counsel for plaintiff from DLSA  
**(presence secured through video conferencing).**

An application under Section 151 CPC received through court official e-mail ID. It is submitted therein by ld. counsel for plaintiff that inadvertently, he could not earlier file full scanned documents. As the matter is at the preliminary stage and summons & notices still have to be issued to the defendants, therefore, in the interest of justice, **the application is allowed, subject to filing of the hard copy of the documents to the Ahlmad within two days from today.**

Issue summons of the suit alongwith notice of the application under Section XXXIX Rule 1 to 3 CPC to the defendants through electronic mode as per rules.

Be listed for further proceedings on **27.08.2020 at 12:30 PM** through video conferencing or physically if suspension of physical working is revoked.

  
(Jitendra Singh)  
ADJ-06, Central District  
THC, Delhi/07.07.2020